

(b) All ports are taking necessary steps to strengthen their fire-fighting organisations. The Government have also recently issued guidelines to all major ports regarding taking of fire protection measures in respect of warehouses, transit sheds, whereas, oil jetties, coal jetties etc. These guidelines also cover steps required to be taken to strengthen the communication system, transportation arrangements and training facilities at the ports.

टूंडला और इलाहाबाद में कार्यरत अनुसूचित जातियों/अनुसूचित जन जातियों के गाड़ों को रेलवे आवास

2373. श्री दयाराम शाक्य : क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

(क) उत्तर रेलवे के टूंडला और इलाहाबाद मुख्यालयों में कार्यरत अनुसूचित जातियों/अनुसूचित जन जातियों के कितने गाड़ों को अब तक सरकारी आवास नहीं दिया गया है;

(ख) क्या रेलवे बोर्ड के नियमों के अनुसार रेलवे आवास के आवंटन में 10 प्रतिशत कोटा अनुसूचित जातियों/अनुसूचित जन जातियों के लिये आरक्षित है;

(ग) यदि हां, तो रेलवे आवास के आवंटन में अनुसूचित जातियों/अनुसूचित जन जातियों के गाड़ी को प्राथमिकता क्यों नहीं दी जाती है;

(घ) टूंडला और इलाहाबाद में अनुसूचित जातियों/अनुसूचित जन जातियों के कितने गाड़ों ने रेलवे आवास के लिये आवंटन किया है और उन्होंने किस तारीख को आवेदन प्रस्तुत किया है; और

(ङ) क्या सरकार उनको रेलवे आवास देगी?

रेल मंत्रालय तथा संसदीय कार्य विभाग में उप मंत्री (श्री मल्लिकार्जुन): (क)

टूंडला : 40

इलाहाबाद : 35

(ख) जी हां, उन शहरों में जहाँ क्षेत्रीय रेलों और उत्पादन यंत्रों के मुख्यालय स्थित हैं, टाइप I और टाइप II के 10 प्रतिशत क्वार्टर "गैर अनिवार्य" कोटि से

सम्बन्धित अनु. जा./अनु. ज. जा. के कर्मचारियों को आवंटन करने हेतु आरक्षित रहते हैं।

(ग) गाड़, "अनिवार्य" कोटि के अन्तर्गत आते हैं और इनके लिए "अनिवार्य" कोटि में आरक्षित नहीं रखा जाता।

(घ) आवेदन किया गया
आवंटित किया गया

टूंडला : 55 15

इलाहाबाद : 48 13

आवेदन-पत्रों की तारीखें तुरन्त उपलब्ध नहीं हैं।

(ङ) जी हां, आवंटन के लिये उनकी बारीगें न्यर उन्हें क्वार्टर आवंटित कर दिए जायेंगे।

Late running of trains on Howrah-Katwa line

2374. SHRI DAYA RAM SHAKYA: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that the local passenger and express trains operating on Howrah and Katwa line generally run late as a result nearly 2,500 daily passengers experience difficulty in reaching their places of work on time;

(b) whether the daily passengers association has been demanding from time to time laying of double line between Bandel Junction and Katwa to ensure punctuality of trains and to enable the daily passenger to reach their places of work on time;

(c) if so, whether Government propose to lay a double line between Bandel and Katwa keeping in view the difficulties of daily passengers; and

(d) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) No. The punctuality performance of Howrah-Katwa locals ranged between 62 to 87 per cent during January to June '82.

(b) Yes.

(c) No.

(d) The existing capacity available on the section is considered sufficient to meet the traffic needs.

Imposition of Major Penalty by Disciplinary Authority

2375. SHRI DAYA RAM SHAKYA: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that the disciplinary authority can impose a major penalty on Railway employee after disagreeing with the findings of the inquiry committee appointed by the disciplinary authority itself without ordering another inquiry into the charges against the Railway employees; and

(b) if so, the facts thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) and (b). Yes. The disciplinary authority can impose any of the penalties including major penalty on a delinquent employee only after recording his own reasons for such disagreement with the findings of the inquiry officer. He can also remit the case to the Inquiring Authority for further inquiry and report, after recording his reasons in writing for doing so, wherever he considers it necessary to do so.

Visit of Indian Films artistes to South Africa

2376. SHRIMATI GEEA MUKHERJEE:

SHRI P. NAMGYAL;
SHRI R. L. BHATIA:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that some 32 Indians top actors, singers and dancers

have planned to visit South Africa on a tour;

(b) if so, the details thereof; and

(c) whether the South Africa's Indian opponents of Apartheid and white minority rule in the country, have protested against the proposed tour?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P. V. NARASIMHA RAO): (a) No, Sir.

(b) A news item appeared in the Hindustan Times of 29th June 1982 to this effect emanating from the Press Trust of South Africa who have obviously circulated this report so as to exhibit their regime's cultural links with India. Several notable film artistes mentioned in the news item have denied having been invited or having ever accepted the invitation to give performances in South Africa.

The Government's policy on cultural links with South Africa is well known. India was the first country to sever cultural, economic and diplomatic links with South Africa. No Indian can visit that country without his/her passport being endorsed for South Africa. As regards the reported visit of film artistes/singers, the Government have not so far received any applications for passport-endorsements from any artistes. Government are not likely to grant any endorsements in the present case, even if applications are received.

(c) According to newspaper reports the proposed visit of the Cine artistes has been criticised by the Natal Indian Congress of South Africa. No protest as such has been received from them by the Government of India in this regard.

Government help to aging sports veterans

2377. SHRIMATI GEETA MUKHERJEE: Will the Minister of EDUCATION AND CULTURE be pleased to state:

(a) whether Government are aware that some of the well-known sportsmen of early period who participated in first Asian Games held in Delhi and later on